

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-VI

Item No. 627
CP-76/241-242/ND/2024

IN THE MATTER OF:
Mr. Deepanshu Tyagi

...**APPLICANT**

Vs.

Gold Cost Developers Pvt. Ltd.

...**RESPONDENT**

Section
U/s 241-242

Order delivered on 04.07.2024
HYBRID HEARING (PHYSICAL & VC)

Coram:
SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)
SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)

PRESENT:
For the Petitioner/Applicant

:Sr. Adv. P Nagesh, Adv. Neil
Hildreth, Adv. Rahul Jain, Adv.
Shaurya Aditya.

For the Respondent

:Mr. Siddarth Joshi, Ms.
Ambareen, Mr. Vikrant Ballav
Sharan, Ms. Mala Sharma, Adv.

ORDER

This is a petition filed under Section 241-241 of the Companies Act, 2013.

Heard Mr. P. Nagesh Ld. Senior Counsel on behalf of the Petitioner. Ld. Counsel on behalf of the Respondent appears on the basis of the advance notice and accepts notice for filing reply and appearance to this petition. Reply be filed within a period of three weeks. List the matter in **12.09.2024**.

Sd/-
(Rahul Bhatnagar)
Member (T)

Sd/-
(Mahendra Khandelwal)
Member (J)